

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 09th day of February, 2004.

Original Application No. 1020 of 2003.

Hon'ble Mr. Justice S.R. Singh, Vice-Chairman.

Hon'ble Mr. D.R. Tiwari, Member- A.

1. Bhandari Lal Arya S/o Sri Laloo, Accounts Clerk  
R/o Vill. and Post- Chala Nai Basti.
2. Ram Baboo S/o Late Sita Ram, Accounts Clerk,  
R/o 798A Lalit Nagar, Allahabad.

.....Applicants

Counsel for the applicants :- Sri Sajnu Ram

V E R S U S

1. Union of India through the Financial Manager and  
Chief Accounts Officer, North Central Railway,  
Allahabad.
2. Senior Divisional Financial Manager, North Central  
Railway, Allahabad.

.....Respondents

Counsel for the respondents :- Sri A.K. Gaur

O R D E R

By Hon'ble Mr. Justice S.R. Singh, VC.

By order dated 24.08.1999 (Annexure- 2) the applicants were promoted to the post of Accounts Clerk in the grade Rs. 3050-4590 on provisional and adhoc basis subject to qualifying the prescribed training test and passing typing test at the speed of 30 words per minute in English and 25 words per minute in Hindi within two years in terms of Railway Board's letter No. SE(NG)/11/92/CD/1 dated 17.07.1992 circulated vide their letter dated 09.12.1998 and 05.01.1999 failing which they would be liable to be reverted. It appears that the applicants were given three opportunities to pass the prescribed typing test but they

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failed whereupon by the impugned order dated 08.08.2003  
 (Annexure- 1) they came to be reverted to their substantive  
 posts in Group 'D'. Learned counsel for the applicant has  
 submitted that according to the Railway Board's letter  
 dated 17.07.1992 read with the letter dated 07.04.1994  
 (Annexure- 4) the applicants were required to acquire  
 typewriting proficiency at the speed of 30 words per minute  
 in English or 25 words per minute in Hindi but the applicants,  
 in the instant case, were compelled to appear both in  
 English and Hindi typing tests and this, according to the  
 learned counsel for the applicants, is not permissible  
 in law. We are not impressed by the submission made by  
 the learned counsel. According to the Railway Board's letter  
 dated 17.07.1992 all future direct recruities from open  
 market are required to possess typewriting proficiency at  
 the speed of 30 words per minute in English <sup>or</sup> ~~and~~ 25 words  
 per minute in Hindi as Essential qualification besides  
 educational qualification for the category of Clerks/Senior  
 Clerks. The same has been made applicable in case of promotion  
 from Group 'D' to Group 'C' on 07.04.1994 (Annexure- 4). The  
 applicants could not acquire <sup>or</sup> the requisite typewriting  
 proficiency either in English or in Hindi. The fact they  
 were required to appear in both English and Hindi typewriting  
 test was, in our opinion, quite <sup>in</sup> consonance with the  
 requirement of Railway Board's letter dated 17.07.1992 read  
 with letter dated 07.04.1994 <sup>particularly due to the reason that</sup> ~~consequently~~ the applicants  
 failed to acquire the typewriting proficiency <sup>in</sup> any of  
<sup>Consequently</sup> two languages and <sup>subsequently</sup> they have been reverted to  
 their substantive posts in Group 'D' as per condition  
 stipulated in the promotion order. There is no infirmity  
<sup>in the impugned order and none has been</sup> ~~in~~ pointed out by the learned counsel for the applicant in  
 the impugned order dated 08.08.2003 (Annexure- 1). The O.A  
 is devoid of merits and is dismissed with no costs.

/Anand/

Dhan  
Member- A.

D.S.P.  
Vice-Chairman.